About two crore educated unemployed in India are forced to burn their educational certificates under frustration when they do not get jobs. I demand from the Central Government that arrangements be made on urgent basis to provide jobs to the unemployed and the right to work be included in the fundamental rights.

SHRI MANKU RAM SODI (Bastar): The following subject may please be included in the next week's list of business:—

In Bastar district of Madhya Pradesh it is necessary to organise the rural youth under Rural Panchayats after imparting them training in handling of arms to face naxalites. At present the camps of S.A.F. are established in the interior. Their Jawans return to their respective camps after patrolling. On the other hand naxalites attack village any time after midnight. They force the Adivasis to indulge in illegal activities and if they disobey them, they are beaten up or even killed.

Therefore, the local adivasi youths should be recruited in sufficient numbers in S.A.F. and imparted training in handling of arms. After training, they should be given licenced arms on soft terms and conditions and out of those youths village Security Group should be formed. Every such Group will defend its own village while working under the control of village Panchayat and counter the attack by Naxalites in the hour of need.

Therefore, I request the Central Government to issue orders to the Madhya Pradesh Government in this regard immediately.

SHRI MOHAN SINGH (Deoria): The following may be added to the next week's list of business:—

(i) The oldest University of Northern India is in Allahabad. This University has already celebrated its centenary. Therefore it should be granted the status of a Central University.

(ii) Fertiliser Factory at Gorakhpur, which is best suited for producing urea, is lying closed resulting in loss of crores of rupees. It is causing great harm to Eastern Uttar Pradesh. Steps may please be taken to reopen it at the earliest.

13.27 hrs.

ELECTION TO COMMITTEES

[English]

(i) National Oilseeds and Vegetable Oils Development Board

THE MINISTER OF AGRICUL-TURE (SHRI BALRAM JAKHAR): Sir, I beg to move:

"That in pursuance of Section 4 (4)(e) of the National Oilseeds and Vegetable Oils Development Board, Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to other provisions of the said Act."

MR. SPEAKER: The question

"That in pursuance of Section 4(4) (e) of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to other provisions of the said Act."

The motion was adopted.

(ii) Coconut Development Board
THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY